

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.633/2019

Date of Decision: 15<sup>th</sup> November, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)  
RAVINDER KAUR, MEMBER (J)

Shri Bharat Bhagwan Patil  
Age 60 years  
Occupation : Retired  
(As Technical Officer 'C' from  
The HEMRL, Pashan Sutarwadi, Pune)  
Presently residing at:  
Plot 23, Satpuda Housing Society,  
Gora Kumbhar Udyan Road,  
Old Sangvi, Pune - 411 027. ... **Applicant**

( By Advocate Ms. P.N. Matlane )

Versus

1. The Union of India  
Through its Secretary  
Ministry of Defence  
South Block,  
New Delhi - 110 001.
2. The Defence Research and  
Development Organisation  
Ministry of Defence  
DRDO Bhawan, Rajaji Marg,  
New Delhi - 110 105.  
Through HRD Divisional Head
3. High Energy Materials &  
Research Laboratory,  
DRDO Ministry of Defence,  
Sutarwadi, Pashan, Pune,  
Maharashtra - 411 021.  
Through Senior Admin Officer  
Establishment Division  
HEMRL. ... **Respondents**

ORDER (ORAL)

Per : Shri R. Vijaykumar, Member (A)

Heard learned counsel for the applicant at the Admission stage. The applicant has sought the following reliefs under Section 19 of the Administrative Tribunals Act, 1985 :

*"8(A) That the applicant's candidature may kindly be considered for the financial upgradation as per MACPS.*

*(B) That the applicant may kindly be given the arrears of Rs.10,50,000/- (INR:Ten Lac Fifty Thousand Only) with interest of 6% p.a. From the date of 01/01/2006.*

*(C) That the cost of the present application may kindly be given to the applicant by the respondents.*

*(D) That any other necessary order and orders may kindly be passed in principle of natural justice."*

2. The applicant commenced service with the respondents as Junior Scientific Assistant (JSA) Grade-I on 30.11.1983 and has received four promotions in his career with the last 01.09.2007 and he continued in that position till superannuation on 31.03.2019. He has contended that he is entitled to a third MACP for which he filed representation with the respondents on 05.09.2017 and upon not receiving any reply, has pursued the matter. It is necessary that the respondents scrutinise his case with

reference to the provisions of MACP and give him a prompt reply.

3. In the circumstances, the respondents are directed to consider the various representations filed dated 05.09.2017 to 28.02.2019 by the applicant and to pass a reasoned and speaking order within six weeks from the date of receipt of certified copy of this order and communicate these orders to the applicant within one week thereafter.

4. This Original Application is disposed of with the above terms, without any order as to costs.

(Ravinder Kaur)  
Member (J)

(R. Vijaykumar)  
Member (A)

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